

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.1

Excise Appeal No.607 of 2008

(Arising out of Order-in-Original No.CCE/BBSR-II/No.19-COMMISSIONER/2008 dated 29.08.2008 passed by Commissioner, Central Excise & Customs, Bhubaneswar-II.)

M/s. Kripal Springs (India) Limited

...Appellant

VERSUS

Commissioner of Central Excise, Bhubaneswar-II

.....Respondent

APPEARANCE

Ms. Kajal Sahoo, Advocate for the Appellant (s)
Shri S.S.Chattopadhyay, Authorized Representative for the Revenue

**CORAM: HON'BLE SHRI ASHOK JINDAL, MEMBER(JUDICIAL)
HON'BLE SHRI RAJEEV TANDON, MEMBER(TECHNICAL)**

DATE OF HEARING : 04.04.2024
DATE OF DECISION : 04.04.2024

The Appeal is abated. For order, see order of date in Excise Appeal No.139 of 2008.

Sd/
(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/
(RAJEEV TANDON)
MEMBER (TECHNICAL)

sm